

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 24 of 2021**

**IN THE MATTER OF:**

**Dinesh G. Jaiswal**

**....Appellant**

**Vs**

**Punjab National Bank & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Varun Singh and Mr. Debarshee Bhuyian,  
Advocate.**

**For Respondents: Mr. Aditya Dewan and Mr. Siddharth Chechani,  
Advocates for R-1&2.**

**O R D E R**  
**(Through Virtual Mode)**

**23.02.2021:** Notice has been served upon the Respondents. Mr. Sidharth Chechani, Advocate who appears on behalf of both the Respondents submits that he has filed reply affidavit through email. Let hard copy of the same be filed within one week. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, supported by compilation of relevant judgments may be filed alongwith the pleadings.

Post the appeal 'for admission (after notice)' on **25<sup>th</sup> March, 2021** before Court No. IV.

Interim direction to be continued.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*